

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 226 OF 2016

Dated: 29th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Adani Transmission (India) Ltd. ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh,

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R.31

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Mr. Rajiv Srivastava takes notice on behalf of Respondent No.31 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 06.12.2016. Dasti, in addition, is permitted.

List the matter on **06.12.2016**. In the meantime, learned counsel for the respondents may file reply on or before 28.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.11.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**